

(2022) 02 MP CK 0126
In the Madhya Pradesh High Court
Case No : First Appeal No. 252 Of 2022

State Of Madhya Pradesh And Others

APPELLANT

Vs

Kalu

RESPONDENT

Date of Decision : 17-02-2022

Acts Referred:

Limitation Act, 1963 — Section 5

Citation : (2022) 02 MP CK 0126

Hon'ble Judges : Pranay Verma, J

Bench : Single Bench

Advocate : Ranjeet Sen

Judgement

Pranay Verma, J

The office has reported the appeal to be within time hence IA No.1128/2022, which is an application under Section 5 of the Limitation Act is disposed

off as infructuous. In view of listing of the case IA No.1127/2022, which is an application for urgent hearing, is also disposed off.

Heard on the question of admission and IA No.1129/2022, which is an application for stay.

Appeal is admitted for hearing.

Issue notice to the respondent on payment of process fee by RAD within a period of two weeks.

Till next date of hearing, subject to deposit of 50% of the amount as awarded by the court below by the appellant within a period of four weeks, the

execution of the impugned award with respect to the balance amount shall remain stayed.

List the matter after service of notice upon the respondent.

Record of the court below be called for.